

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Jammu)

Subject:- Directions dated 15.01.2025 passed by the Hon'ble Supreme Court in WP(C) No. 538 of 2023 titled **Rajeeb Kalita Vs Union of India and Ors** – Constitution of Committee and nomination of Nodal Officers.

ORDER

No.:196 of 2025/RG/Infra

Dated: 10.02.2025

In compliance with the directions dated 15.01.2025 rendered by the Hon'ble Supreme Court of India in the above captioned matter, a **committee under the Chairmanship of Hon'ble Mr. Justice Atul Sreedharan** is hereby constituted with a mandate to oversee and ensure the construction and availability of separate toilet facilities for males, females, Pwd and transgender persons in all Court premises and Tribunals in the UTs of J&K and Ladakh. The Committee shall also ensure that these facilities are clearly identifiable and accessible to Judges, advocates, litigants and court staff.

The other Members of the Committee shall be as under:


- i. Registrar General, High Court of J&K and Ladakh;
- ii. The Chief Secretary, UTs of J&K and Ladakh;
- iii. The Secretary, PWD, UTs of J&K and Ladakh;
- iv. Finance Secretary, UTs of J&K and Ladakh;
- v. Secretary to Government, Department of Law, Justice and Parliamentary Affairs, UT of J&K/ Secretary Law, UT of Ladakh;
- vi. Shri Nirmal Kotwal, President, High Court Bar Association, Jammu; and
- vii. Shri Wasim Gul, President, Kashmir Advocate's Association.

Further, the following officers/officials are nominated as Nodal Officers to monitor the maintenance, address the complaints and communicate with the Presiding Officers or the appropriate Committee in the Court/premises, as stated against each:-

S. No.	Name of the Officer	Name of the Court/premises
1.	Registrar Judicial, Jammu/Srinagar	For respective wings of the High Court
2.	Administrative Officers of all Districts of the UTs of J&K and Ladakh or where no Administrative Officer is available, the next available officer/official in order of seniority looking after the affairs of administration.	In respect of their respective District Court Complexes
3.	Assistant Registrar/Officer looking after the administration.	J&K Special Tribunal, Jammu/Srinagar, J&K Sales Tax Appellate Tribunal, J&K Labour and

		Industrial Tribunal, One Man Forest Authority.
4.	Senior most member of the ministerial staff/Stenographer	In respect of the Courts complexes/Courts situated outside the District Court Complexes.

By Order



10.02.25

(Shahzad Azeem)
Registrar General
Dated: 10.02.2025

No: 5758-5813/RG/Infra

Copy of above forwarded to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Mr./Mrs Justice _____;
..... for kind information of their Lordships.
3. Private Secretary to the Chief Secretary, UTs of J&K and Ladakh;
4. Principal Secretary Finance, UTs of J&K and Ladakh;
5. Registrar Vigilance, High Court of J&K and Ladakh, Jammu for information;
6. Secretary to Government, Public Works Department, UTs of J&K and Ladakh;
7. Secretary to Government, Department of Law, Justice and Parliamentary Affairs, UT of J&K;
8. Secretary, Department of Law and Justice, UT of Ladakh;
9. Registrar Rules, High Court of J&K and Ladakh, Srinagar for information and necessary action.
- ✓ 10. Registrar Computers (I.T), High Court of J&K and Ladakh, Jammu;
11. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;
12. All Principal District and Sessions Judges, UTs of J&K and Ladakh for information and with the request to get the same circulated amongst the Judicial Officers/ Administrative Officers etc working under their jurisdiction.
13. Presiding Officers, J&K Special Tribunal, Jammu/Srinagar/J&K Sales Tax Appellate Tribunal/J&K Labour and Industrial Tribunal/One Man Forest Authority.
..... for information and necessary action.
14. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for information and with the request to upload the same on the official website of the High Court.
15. Shri Nirmal Kotwal, President, High Court Bar Association, Jammu;
16. Shri Wasim Gul, President, Kashmir Advocate's Association;
..... for information and necessary action.
17. Incharge Library, High Court of J&K and Ladakh, Jammu/Srinagar for information and keeping the record of the same.
18. Order file.


10.02.25

Registrar General